

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 283/GT/2020

Subject:	Petition for revision of tariff of Chutak Power Station (44 MW) for the period from 1.4.2014 to 31.3.2019 after truing up exercise and determination of tariff for the period from 1.4.2019 to 31.3.2024
Petitioner	NHPC Limited
Respondents	Power Development Department (Jammu)
Date of Hearing	25.5.2021
Coram	Shri P. K. Pujari, Chairperson Shri I. S. Jha, Member Shri Pravas Kumar Singh, Member
Parties Present:	Shri Sachin Datta, Senior Advocate, NHPC Shri Rajiv Shankar Dwivedi, Advocate, NHPC Shri M G Gokhale, NHPC Shri Piyush Kumar, NHPC

Record of Proceedings

Case was called out for virtual hearing.

2. The learned Senior counsel of the Petitioner submitted that the present petition has been filed for truing up of tariff of Chutak Power Station (44 MW) (in short 'the generating station') for the period 2014-19 in terms of Regulation 8 of the 2014 Tariff Regulations and for determination of tariff of the generating station for the 2019-24 tariff period in terms of the provisions of the 2019 Tariff Regulations. He further submitted that since the generating station has been connected to the grid from 2.10.2019, with load commensurate to full capacity of the plant, the Commission may allow the benefits of deemed energy generation upto 1.10.2019. The learned Senior counsel also submitted that recovery of incentives as per formulae of recovery of capacity charges and energy charges for secondary charges from 2.10.2019 onwards may be allowed.

3. None present on behalf of the Respondents. The Commission reserved its order in the Petition.

By order of the Commission

Sd/-
B. Sreekumar
Joint Chief (Law)

